

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA No. 1510 of 2019 IN  
DFR No. 2251 of 2019**

**Dated : 22<sup>nd</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Sourashakthi Energy Private Limited. ... Appellant(s)  
Vs.  
Chamundeshwari Electricity Supply Com. Ltd. & Anr..... Respondent(s)**

Counsel for the Appellant(s) : Mr. Shubhranshu Padhi  
Mr. Ashish Yadav

Counsel for the Respondent(s) :

**ORDER**

**(IA No. 1510 of 2019 – for urgent listing)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and list the matter on **26.08.2019**, subject to curing the defects, if any. Application is disposed of.

**(Ravindra Kumar Verma)  
Technical Member**  
*mk/mkj*

**(Justice Manjula Chellur)  
Chairperson**